

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.348/2001 in OA No.866/2000

New Delhi, this ^{DECEMBER} 04 th day of ~~November~~, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri M.P. Singh, Member(A)

V.S. Bhati & two others .. Applicants

versus

Govt. of NCT of Delhi, through

1. Chief Secretary
5, Shamnath Marg, Delhi
2. Dy. Secretary Home (G), Delhi
3. Mahavir Singh, Dy. Supdt-I) Working in Central
4. R.D. Bohet, Dy. Supdt.I) Jail Tihar, N.Delhi
5. K.S. Meena, Dy. Supdt-II) .. Respondents

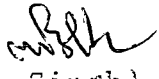
(By Shri S.C.Luthra, for R-4)

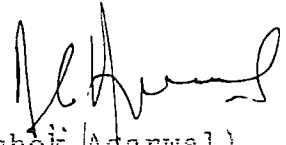
ORDER(in circulation)

By Shri M.P. Singh, Member(A)

Review application is filed by Shri R.D.Bohet, Respondent No.4 in OA No.866/2000 for review of the oral order dated 18.9.2001 by which the said OA was allowed and seniority list dated 23.3.2000 was quashed and respondents were directed to recast the seniority of DS-II in pursuance of the judgements of the Hon'ble Supreme Court mentioned therein.

2. Review is sought on the ground that errors apparent on record have crept in the judgement. We have carefully gone through the averments made by the review applicant and we do not find any error apparent on the face of record as alleged by the review applicant. We also find that the review applicant has not come with any valid ground that would warrant review of our judgement dated 18.9.2001 under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC. In view of this position the RA is rejected.


(M.P. Singh)
Member(A)


(Ashok Agarwal)
Chairman